

THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) AMENDMENT ACT, 1958

No. 15 OF 1958

[15th May, 1958]

An Act to amend the Mines and Minerals (Regulation and Development) Act, 1957, for the purpose of exempting mining leases granted before the 25th day of October, 1949, in respect of coal from certain provisions of that Act in view of the importance of such leases in the context of coal production generally.

BE it enacted by Parliament in the Ninth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Mines and Minerals (Regulation and Development) Amendment Act, 1958.

Insertion of new section 30A in Act 67 of 1957. 2. After section 30 of the Mines and Minerals (Regulation and Development) Act, 1957, the following section shall be inserted, and shall be deemed always to have been inserted, namely:—

Special provisions relating to mining leases for coal granted before 25th October, 1949.

“30A. Notwithstanding anything contained in this Act, the provisions of sub-section (1) of section 9 and of sub-section (1) of section 16 shall not apply to or in relation to mining leases granted before the 25th day of October, 1949, in respect of coal, but the Central Government, if it is satisfied that it is expedient so to do, may, by notification in the Official Gazette, direct that all or any of the said provisions (including any rules made under sections 13 and 18) shall apply to or in relation to such leases subject to such exceptions and modifications, if any, as may be specified in that or in any subsequent notification.”